

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

21

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 02/07/2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL.
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/772/IB/2018
NAME OF THE PETITIONER(S) : CHECK MATTER SERVICES
NAME OF THE RESPONDENT(S) : COIMBATORE INTEGRATED WASTE
MANAGEMENT COMPANY PVT LTD
UNDER SECTION : 9 RULE 6

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

1. NARENDARAN Counsel for Respondent N.S.
For King + Paulridge

2. Madhan Babu Counsel for
Harshavardhan Petitioner
Ganesan

ORDER

Counsels representing both the parties are present. Counsel for respondent stated that they will adhere to the settlement terms as per the agreement signed on 01.07.2017. The petitioners have stated that the respondent did not adhere to the time schedule for making payments as per the agreement. Counsel for respondent stated that they will file an affidavit in proof of having made the payments till June 2018. Counsel for petitioner is directed to furnish the instalments which are overdue/ not yet paid. Counsel for respondent is directed to furnish a copy of the affidavit which they have proposed to file before this Tribunal to the petitioner. The matter is adjourned for making submissions at request of both the parties. Put up on 23.07.2018.

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(S VIJAYARAGHAVAN)
Member (Technical)

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(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

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